

FORM A - PUBLIC ANNOUNCEMENT(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**FOR THE ATTENTION OF THE CREDITORS OF
PAWAN IMPEX PRIVATE LIMITED****RELEVANT PARTICULARS**

1	Name of corporate debtor	PAWAN IMPEX PRIVATE LIMITED
2	Date of incorporation of corporate debtor	05th February 2002
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi under Companies Act 1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51311DL2002PTC114106
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: D-3, District Centre, Saket, New Delhi, South Delhi 110017 Corporate Address: Prius Global, 6th Floor, Plot no – 3, 4 & 5, Sector – 125, Gautam Budhha Nagar, Noida – 201 301
6	Insolvency commencement date in respect of corporate debtor	25th July, 2019
7	Estimated date of closure of insolvency resolution process	21st January, 2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mahender Khandelwal IP Regn No: IBBI/IPA-001/IP-P00033/2016-17/10086
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-2A, Sunny Valley CGHS, Plot No 27, Sector 12, Dwarka, New Delhi – 110 078 Email: mahender.khandelwal@pwc.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Pricewaterhouse Coopers Pvt Ltd, Plot # Y-14, Block EP, Sector V, Salt Lake, Kolkata – 700 091 Email: claims.pi@in.pwc.com, ip.m.pi@in.pwc.com
11	Last date for submission of claims	8th August, 2018
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) http://www.ibbi.gov.in/downloadform.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Delhi has ordered the commencement of a corporate insolvency resolution process of PAWAN IMPEX PRIVATE LIMITED on 25th July, 2019.

The creditors of PAWAN IMPEX PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 8th August, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ("CIRP Regulations"). The proof of claims is to be submitted by way of the following specified forms in the CIRP Regulations: • **Form B** - for Claims by Operational Creditors • **Form C** - for Claims by Financial Creditors

• **Form D** - for Claims by Workmen and Employees • **Form E** - for Claims by Authorized Representative Workmen and Employees • **Form F** - for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above mentioned forms from the website www.ibbi.gov.in (<http://www.ibbi.gov.in/downloadform.html>) and the CIRP Regulations.

Submission of false or misleading proofs of claim shall attract penalties.

July 29, 2019
Delhi

Mahender Khandelwal
Interim Resolution Professional of PAWAN IMPEX PRIVATE LIMITED
IBBI/IPA-001/IP-P00033/2016-17/10086

